

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C.M.P. No.572 of 2019

Prema Devi

....Petitioner

Versus

Employer in relation to the Management
of Religora Colliery M/s CCL, Hazaribagh

....Opp. Parties

Coram: HON'BLE MR JUSTICE RAJESH KUMAR

For the Petitioner : Mrs. Mahua Palit, Advocate

For the Opp. Party : Mr. Arbind Kumar, Advocate

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

06/10.09.2021: Defects pointed out by the office are ignored.

Present civil miscellaneous petition has been filed for restoration of W.P.(L) No.1253 of 2005, which has been dismissed for non-appearance vide order dated 27.06.2019.

It has been submitted by the counsel for the petitioner that due to personal reason she could not appear on that particular date.

Counsel for the C.C.L. has no objection.

In view of the above submission, present civil miscellaneous petition is allowed and W.P.(L) No.1253 of 2005 is restored to its original file.

(Rajesh Kumar, J.)

Ravi/-